

FIR No.34/20
PS: Prasad Nagar
U/s: 376 IPC
Sagar @ Hemant Vs. State

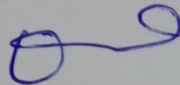
02.07.2020

Fresh application for restoration of the anticipatory bail application received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused.

This is an application for restoration of anticipatory bail application. At this stage, counsel for applicant submits that he does not want to press the present application, therefore, same be dismissed as withdrawn. Statement of counsel for applicant recorded separately to this effect.

In view of statement of counsel for applicant, the present application is dismissed as withdrawn.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-02.07.2020

FIR No. 344/16
PS: Darya Ganj
U/s: 302/201/120-B/34 IPC
Kiran Kumar Vs. State

02.07.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Kiran Kumar.

On last date of hearing, IO was directed to file previous involvement of the applicant. Same is not filed by him. IO is directed to file the same till tomorrow i.e. 03.07.2020.

Ld. Counsel for applicant submits that co-accused Kamal is still in JC.

Put up on 03.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-02.07.2020

FIR No. 343/19
PS: Kashmiri Gate
U/s: 304/34 IPC
Amit Kumar Vs. State

02.07.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Mohit Prasad, Ld. Counsel for applicant/accused Amit Kumar.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Amit Kumar, seeking regular bail alternatively interim bail. Reply filed by the IO.

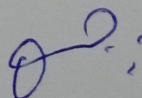
2. Trial of the case is pending in the court of undersigned and is at the stage of charge.

3. Arguments heard.

4. Ld. Counsel for applicant submits that applicant has been falsely implicated in the present case. He is a young boy who is in JC since 23.11.2019. Matter is already pending trial and due to Covid-19, it is going to take time in further progress of the matter. He is not previously involved in any other case. He also submits that co-accused Irfan has already been admitted on interim during lockdown period.

5. Ld. APP oppose the bail application as he submits that there are serious allegations against the applicant. Matter is at the initial stage of charge and if applicant is admitted on bail, there is possibility that he may jump the bail.

6. I have considered the rival contentions advanced by Ld. APP and Ld. Counsel for applicant.



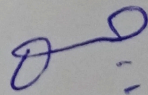
FIR No. 343/19
PS: Kashmiri Gate

7. In pursuance of previous order dated 30.06.2020, Jail Superintendent has filed the report that co-accused has been granted interim bail vide order dated 12.04.2020, passed by Ld. Duty MM, CJ-10, Rohini. Copy of the bail order of co-accused is annexed with the reply of the Jail Superintendent. IO has reported that applicant is not involved in any other case.

8. Without going into the merits of the case, on the ground of parity, application is admitted on interim bail for 45 days, from the date of his release, subject to the following conditions:

- (i) *Furnishing of personal bond to the tune of Rs. 15,000/- and surety bond of like amount to the satisfaction of this court;*
- (ii) *Applicant will not leave Delhi without permission of the court;*
- (iii) *Applicant will not influence the witnesses;*
- (iv) *Applicant will appear in the court on each and every date;*
- (v) *Applicant will provide his mobile number to the IO within two days from his release and mark his presence to the IO through Video or Audio mode on every Monday between 10:00 AM to 06:00 PM, during the period of interim bail.*
- (vi) *Applicant will surrender before the concerned Jail Superintendent immediately after the expiry of period of interim bail.*

The application is disposed off accordingly.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-02.07.2020

FIR No. 502/16

PS: Kotwali

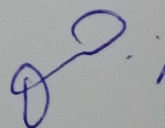
U/s: 392/397/307/411/34 IPC & 25/27/54/59 Arms Act

Sufiyan Vs. State

02.07.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C).**
Ld. Counsel for applicant/accused Sufiyan. **(Through V/C).**

1. This is the second application u/s 439 Cr.PC moved on behalf of applicant/accused Sufiyan, seeking regular bail alternatively interim bail. Reply filed by the IO through Whatsap.
2. Trial of the case is pending in the court of undersigned and is at the stage of defence evidence.
3. Ld. Counsel for applicant submits that applicant has been falsely implicated in the present case due to business dispute between complainant and applicant. The recovery has been planted upon him. Public witnesses have already been examined out of whom two public witnesses i.e. PW-5 and PW-6 have not identified the applicant during trial. Applicant is stated to be not previously convicted in any other case. Applicant is stated to be in JC since 22.10.2016. Ld. Counsel submits that all the prosecution witnesses have been examined, therefore, no purpose shall be served by keeping the applicant behind bar. He also submits that co-accused Jahid, who was also involved in other criminal cases of similar nature, has already been granted bail by Hon'ble High Court vide order dated 10.12.2019, therefore, on the ground of parity, the applicant be also admitted on bail.
4. Ld. APP strongly oppose the bail application as he submits that there are serious allegations against the applicant. He is also involved in other



FIR No. 502/16
PS: Kotwali

cases of similar nature, therefore, there is possibility that applicant may flee from trial if admitted on bail and repeat the offence.

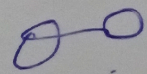
5. I have considered the rival contentions of Ld. APP and Ld. Counsel for applicant and perused the record.

6. In pursuance of previous order dated 30.06.2020, Jail Superintendent has filed the medical report of the applicant that applicant is on medication and under treatment for one illness or other since the year 2016.

7. In the facts and circumstances that the public witnesses have already been examined and matter is at the stage of defence evidence, considering the medical report of the applicant sent by the Jail Superintendent and also on the ground of parity, that co-accused Jahid having the same role as of the applicant has already been admitted on bail by Hon'ble High Court, the applicant is also admitted on bail subject to following conditions:-

- (i) *Furnishing of personal bond to the tune of Rs.50,000/- and **local** surety bond of like amount to the satisfaction of this court;*
- (ii) *Applicant will not leave the country without permission of the court;*
- (iii) ***Applicant will not influence the witnesses;***
- (iv) *Applicant will appear in the court on each and every date;*

The application is disposed off accordingly.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-02.07.2020

FIR No. 46/12
PS: Hauz Qazi
U/s: 302/404 IPC
Mohd. Wasim Vs. State

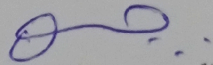
02.07.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Ld. Counsel for applicant/accused Mohd. Wasim. **(Through V/C)**.

Trial of this case is pending in the court of undersigned and fixed for final arguments. Yesterday, the regular hearing of the matter was fixed. Ld. Counsel for the accused sought 15 days time to file written submissions.

Ld. Counsel for applicant, appearing in the bail, submits that he is not the counsel in the trial of the accused. He submits that as per his information the counsel representing the accused in trial has to move the application for defence evidence, therefore, the written submissions would not be filed by him in 15 days. Ld. Counsel request that the bail application be listed for 08.07.2020 and in the meantime, he will contact the counsel appearing in the trial of the case.

At request on behalf of counsel for applicant, put up on
08.07.2020


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-02.07.2020

FIR No. 181/18
PS: Sadar Bazar
U/s: 302/392/394/364/120-B/34 IPC
Jitesh @ Kapil Vs. State

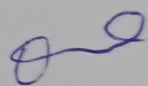
02.07.2020

Fresh bail application received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Jitesh @ Kapil. (Through V/C).

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Jitesh @ Kapil, seeking interim/regular bail. Reply filed by the IO, however, IO has not filed the previous involvement of the applicant. Same be filed on next date.

Put up on 08.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-02.07.2020

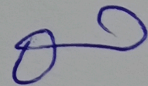
FIR No. 36793/19
PS: Rajinder Nagar
U/s: 379/411/34 IPC
Arvind Kumar @ Bablu Vs. State

02.07.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Ld. Counsel for applicant/accused Arvind Kumar @ Bablu.
(Through V/C).
IO in person.

Vide order dated 02.05.2020, applicant was granted interim protection that IO shall not take any coercive action against him till next date. The interim protection is continued till date. IO present in the court submits that applicant is regularly joining the investigation and cooperative with him. He submits that the chargesheet against co-accused Mohd. Wahid has already been filed in the concerned court and chargesheet will be filed soon, if required, for the applicant also. **Interim protection to continue till next date.**

Put up on 25.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-02.07.2020

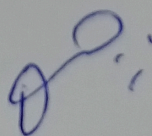
FIR No. 64/20
PS: Hauz Qazi
U/s: 379/411 IPC
Raghuvendra Vs. State

02.07.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Pankaj Kumar Sharma, Ld. Counsel for applicant/accused
Raghuvendra.

Bail record received.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused, seeking regular bail. Reply filed by the IO.
2. Ld. Counsel for applicant submits that applicant has been falsely implicated in the present case. He is 55 years old and is the sole earning member in his family. No recovery was effected from him, who is not previously involved in any other case. He submits that applicant was not even aware that the gold sold to him by co-accused Juber was stolen.
3. Ld. APP strongly oppose the bail application as he submits that there are serious allegations against the applicant. He submits that the bail application of the applicant was dismissed by Ld. MM vide order dated 20.06.2020 since the applicant was relying upon one settlement before Ld. MM to show that the matter has been compromised between applicant and the complainant. However, complainant present in the court of Ld. MM denied her signatures on the said settlement and informed the court that some documents were got signed by her by the police official namely Pawan from PS Chandni Mahal on the pretext that only after signing those documents she will get her jewellery. Ld. APP submits that Ld. MM dismissed the bail application of the



FIR No. 64/20

PS: Hauz Qazi

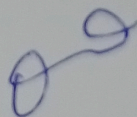
applicant observing that applicant is trying to influence the complainant. He also submits that investigation is at initial stages and if applicant is admitted on bail, the possibility to influence the witnesses by the applicant cannot be ruled out.

4. I have considered the rival contentions advanced by Ld. APP and Ld. Counsel for applicant and perused the record.

5. It is relevant to mention here that vide order dated 20.06.2020, Ld. MM directed the inquiry to be conducted against police official Pawan, PS Chandni Mahal by the SHO. In pursuance of order dated 20.06.2020, SHO has conducted the inquiry and recorded the statement of complainant. The complainant in the said inquiry has stated that she signed the compromise on asking of co-accused Juber, who is her cousin being son of her Mama.

6. It is apparent that complainant is taking contradictory stand regarding her signatures on the compromise deed to the effect that before Ld. MM, she said that the settlement was signed by her at the instance of the police official Pawan and during inquiry against police official Pawan, she said that the compromise was signed by her on asking of co-accused Juber, who is her cousin. The complainant has nowhere alleged that the compromise was signed by her under the influence of applicant. As per the report of the IO, applicant is not involved in any other case. He is 55 years old and is in JC since 17.06.2020. Keeping in mind the above facts and circumstances, applicant is admitted on bail subject to the following conditions:-

- (i) *Furnishing of personal bond to the tune of Rs. 25,000/- and surety bond of like amount to the satisfaction of concerned Ld. MM/Duty MM;*



FIR No. 64/20

PS: Hauz Qazi

- (ii) Applicant will not leave Delhi without permission of the court;
- (iii) Applicant will not influence the witnesses;
- (iv) Applicant will appear in the trial court on each and every date;
- (v) Applicant will provide his mobile number to the IO within two days from his release and mark his presence to the IO through Video or Audio mode on every Monday between 10:00 AM to 06:00 PM, till filing of the chargesheet.

The record summoned from the court of Ld. MM be sent back.

The application is disposed off accordingly.

(Charu Aggarwal)

ASJ-02/Central Distt.

THC/Delhi-02.07.2020

FIR No. 30/20

PS: Rajinder Nagar

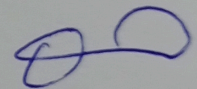
U/s: 307/452/387/120-B/34 IPC & 25/27 Arms Act

Sushil Kumar @ Sillu Vs. State

02.07.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Sushil Kumar @ Sillu.
(Through electronic mode).

At request, put up for arguments on 08.07.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-02.07.2020

FIR No. 30/20

PS: Rajinder Nagar

U/s: 307/387/452/120-B/34 IPC & 25 Arms Act

Abhay Arora Vs. State

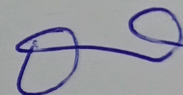
02.07.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).

Sh. R. R. Dua, Ld. Counsel for complainant.

Sh. Mukesh Kalia, Ld. Counsel for applicant/accused Abhay Arora.

At joint request, put up for arguments on 08.07.2020.



(Charu Aggarwal)

ASJ-02/Central Distt.

THC/Delhi-02.07.2020

FIR No. 30/20

PS: Rajinder Nagar

U/s: 452/307/34 IPC & 25 Arms Act

Ankit Vs. State

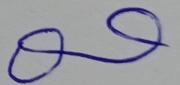
02.07.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Sanjeev Kumar, Ld. Counsel for applicant/accused Ankit.

In pursuance of order dated 29.06.2020, IO has not filed the status report of other accused persons. **IO is directed to apprise the court regarding the status of bail of other co-accused persons on next date.** IO is directed to appear in person.

Chargesheet be also called for next date.

Put up on 08.07.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-02.07.2020

FIR No. 34/20
PS: Karol Bagh
U/s: 392/394/397/324/34 IPC
Ritik Vs. State

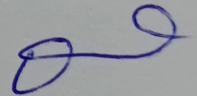
02.07.2020

Fresh interim bail application u/s 439 Cr.PC received by way of assignment.
It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Rajesh Dua, Ld. Counsel for applicant/accused Ritik.

This is an application u/s 439 Cr.PC moved on behalf of
applicant/accused Ritik, seeking interim bail. Reply filed by the IO.

At request on behalf of counsel for applicant, put up for arguments
on the bail application, on 20.07.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-02.07.2020

FIR No.71/20
PS: Karol Bagh
U/s: 392/420/34 IPC
Ritik Vs. State

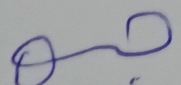
02.07.2020

Fresh interim bail application u/s 439 Cr.PC received by way of assignment.
It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Rajesh Dua, Ld. Counsel for applicant/accused Ritik.

This is an application u/s 439 Cr.PC moved on behalf of
applicant/accused Ritik, seeking interim bail. Reply filed by the IO.

At request on behalf of counsel for applicant, put up for arguments
on the bail application, on 20.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-02.07.2020

CC No. 427/19

PS: Crime Branch

U/s: 18A(1)/18(C)/27B(1)/27(C) Drugs & Cosmetics Act & 468/471/420 IPC

Ashok Kumar Vs. State

02.07.2020

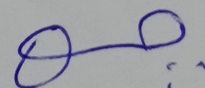
Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused. (Through electronic mode).

Ld. Counsel submits that interim bail of the applicant was extended only till today i.e. 02.07.2020 with directions to the IO to verify the medical documents of the applicant.

I have perused the order dated 22.06.2020 and found the submissions of Ld. Counsel to be correct that applicant is on interim bail till today. On last date of hearing, IO was directed to verify all the medical documents of the applicant. IO has not filed his report. IO is directed to verify the medical documents of the applicant till next date positively.

In the meantime, the interim bail of the applicant is extended till 04.07.2020.

Put up on 04.07.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-02.07.2020

FIR No. 74/18

PS: Crime Branch

U/s: 420/468/471 IPC & 18(a)/27(b)/27(c) DAC Act

Ashok Kumar Vs. State

02.07.2020

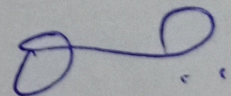
Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused. (Through electronic mode).

Ld. Counsel submits that interim bail of the applicant was extended only till today i.e. 02.07.2020 with directions to the IO to verify the medical documents of the applicant.

I have perused the order dated 22.06.2020 and found the submissions of Ld. Counsel to be correct that applicant is on interim bail till today. On last date of hearing, IO was directed to verify all the medical documents of the applicant. IO has not filed his report. IO is directed to verify the medical documents of the applicant till next date positively.

In the meantime, the interim bail of the applicant is extended till 04.07.2020.

Put up on 04.07.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-02.07.2020